

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BANSAL ALUMEX PVT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BANSAL ALUMEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/03/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC -Kolkata
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U27203WB2005PTC102250
5.	Address of the registered office and principal office (if any) of corporate debtor	32B, LENIN SARANI,KOLKATA,WB 700013 IN
6.	Insolvency commencement date in respect of corporate debtor	25/02/2020 (Order obtained from NCLT website on 27.02.2020)
7.	Estimated date of closure of insolvency resolution process	22/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rachna Jhunhunwala IBBI/IPA-001/IP-P00389/2017-18/10707
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vikram Vihar, BK-H, 493/B/18, G.T. Road, Howrah-711102 jsa.jhunhunwala@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Siddha Weston, 9 Weston Street, Suite no 134, 1st Floor, Kolkata-700013 cirp.bansal@gmail.com
11.	Last date for submission of claims	09/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Bansal Alumex Private Limited on 25/02/2020

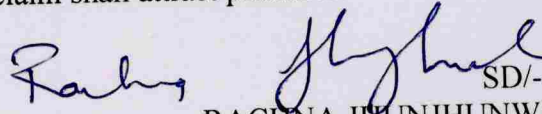
The creditors of Bansal Alumex Private Limited, are hereby called upon to submit their claims with proof on or before 09/03/2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

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:RACHNA JHUNJHUNWALA
INTERIM RESOLUTION PROFESSIONAL
Regd no- IBBI/IPA-001/IP-P00389/2017-18/10707



Date : 28/02/2020
Place : Kolkata